

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 20

C.P. (IB) 4162/MB/2019

CORAM:

SH. K. K. VOHRA

HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)

HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **01.006.2022**

NAME OF THE PARTIES: - **Choudhary Exports**
V/s
Raghuleela Builders Private Limited

Appearance (via video-conference):

For the Petitioner : Mr. Kunal Vaishnav, Advocate

For the RP of the Corporate Debtor: Mr. Alok Jain, Advocate

Section 9 of the IBC, 2016

ORDER

Ld. Counsel for the Petitioner is present and orally submits that he be allowed to withdraw the Company Petition as Corporate Insolvency Resolution Process (CIRP) is already initiated against the Corporate Debtor by Court Room No. V in the Company Petition registered as CP (IB) 498/MB-V/2021 by its order dated 04.10.2021. Ld. Counsel for the Operational Creditor has also screen shared the said order. Having considered the same, **Petition is allowed to be withdrawn as the same stands disposed of as dismissed.**

Sd/-

K. K. VOHRA
Member (Technical)

Vedant

Sd/-

JUSTICE P.N. DESHMUKH
Member (Judicial)